

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4411
ANSWERED ON:25.04.2005
PROTECTION OF WOMEN IN ORGANIZED/UNORGANIZED SECTORS
Rao Shri Devarakonda Vittal

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has received any proposal to enact a separate legislation to protect the rights of women workers in both the organized and unorganized sectors; and

(b) if so, the action taken thereon?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a) & (b): No, Sir. Government has neither received any proposal to enact a separate legislation to protect the rights of women workers in both the organized and unorganized sectors nor there is any proposal under consideration of the Government in this regard.

However, several laws have already been enacted to secure reasonable working conditions for women workers and to prevent their exploitation. These include the Factories Act, 1948, the Plantations Labour Act, 1951, the Contract Labour (Regulation and Abolition) Act, 1970, the Inter-State Migrant Workers (Regulation of Employment and Conditions of Service) Act, 1979, the Maternity Benefit Act, 1961, the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, etc. which provide inter alia, crèche facilities for the benefit of women workers, time off for feeding children during working hours, provision of maternity leave and separate toilets and washing facilities for female and male workers near the workplace. The various State Governments are the appropriate agencies for enforcing these laws.